

(ख) संबंधित अधिकारियों को इस आशय की हिदायतें दे दी गई हैं कि वे अनिर्णित जांचों को प्राथमिकता के आधार पर निपटायें।

Kashmir

2265. SHRI MANORANJAN BHAKTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any negotiations have taken place between India and Pakistan recently to settle the Kashmir issue and if so, the details thereof; and

(b) whether any efforts have been made to promote better trade and economic and political relations between the two countries; if so, the full facts?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) No talks on this question have taken place recently between India and Pakistan.

(b) Efforts are continuing to promote better trade, economic and political relations between the two countries. For instance, the working of the Indo-Pak Trade Agreement of January 1975 was reviewed in April, 1977, to remove difficulties and ensure smooth flow of the trade. During its visit to Pakistan in October 1977, a delegation of the Indian Oil Corporation signed an agreement for import of Furnace Oil and Naptha from Pakistan. Railway authorities of the two countries have also been in constant touch to ensure speedy movement of goods between the two countries. An official level meeting is likely to be held shortly. The two Government also have recently signed an agreement in New Delhi on consular facilities for their airlines personnel on August 31, 1977, and an agreement on telecommunications in Islamabad in October 1977. Both countries have unilaterally announced their willingness to repatriate detenus of the other

country in custody with them. The two-way repatriation of such detenus has taken place from time to time. India also facilitated the quick return of passengers of Cessna Sky Hawk aircraft which crash-landed in Indian territory in September, together with the damaged plane. Travel between the two countries has been proceeding normally.

Export Oriented Plants

2266. SHRI K. RAMAMURTHY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether three big export-oriented projects to be financed by foreign capital, an aluminium plant, a big iron plant and a sinter-feed and pelletisation plant, are on the anvil; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). Government is considering the possibilities of setting up a number of export-oriented projects like alumina/aluminium plants based on the East Coast bauxite deposits, sinter feed and pellet plant based on Donimalai deposits and port based steel plants.

As the size of the projects are likely to be large, involving considerable capital investment and use of sophisticated technology, efforts are being made to consider establishment of these projects in collaboration with expert foreign parties on "production cooperation" basis involving export of products from these projects.

Legislation for Welfare of Agricultural Workers

2267. SHRI K. RAMAMURTHY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) when the bill for the welfare of agricultural workers which was approved by the Standing Committee

on Agricultural Labour on 31-5-1975 and by the Labour Minister's Conference on 19-7-1975, is going to be enacted; and

(b) the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) and (b): Opinion among the State Government/Union territories who were consulted in the matter following discussions at the State Labour Ministers Conference in July, 1975, is divided on the question of Central Legislation on the pattern of the Kerala Agricultural Workers' Act. The problem of labour in the unorganised sector and the question whether there should be Central Legislation on the pattern of the Kerala Agricultural Workers Act were discussed at the recent Tripartite Labour Conference held at New Delhi on May 6-7 1977. The general consensus at the Conference was that, having regard to the various complex issues involved a Special Conference should be convened to consider the problems relating to rural workers. It is proposed to settle details concerning the proposed Special Conference in the light of the suggestions received from the State Governments, Union Territories Administrations, etc. and take further action in the matter in the light of the recommendations of the Special Conference, in this regard.

Cancellation of Drug Manufacturing Licences

2268 SHRI K. RAMAMURTHY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of 69 manufacturing licences which were cancelled or suspended as a result of 738 drug manufacturing firms inspected during April-November, 1976; and

(b) the names and other details of firms who were required to rectify the deficiencies?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YAVAV): (a) and (b): The information is being collected and will be laid on the Table of the Sabha.

Declaration of Private Hospitals as Industry

2269. SHRI VAYALAR RAVI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether there is any proposal to declare private hospitals employing more than 100 people as industry; and

(b) if so, the details thereof and when the proposal is expected to be implemented?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b): The entire question is under examination in the light of the views contained in the Report of the Tripartite Committee on Comprehensive Industrial Relations Law and Composition of the Indian Labour Conference. A Bill would be introduced in the Lok Sabha after a decision is taken by the Government on this as well as other connected matters.

भविष्य निधि संगठन में अनुसूचित जातियों के निरीक्षक तथा सहायक-आयुक्त

2270. श्री अर्जुन सिंह भदोरिया : क्या संसदीय कार्य तथा श्रम मंत्री मंत्री यह बताने की कृपा करेंगे कि :

(क) गृह मंत्रालय द्वारा जारी किए गए आरक्षण संबंधी आदेशों के अनुसरण में भविष्य निधि संगठन में कार्यरत अनुसूचित जातियों से संबंधित निरीक्षकों तथा सहायक आयुक्तों को दिए गए पदोन्नतियों, स्थायित्व और वरिष्ठता सूची में उन्हें सबसे ऊपर स्थान के लाभों का पूर्ण ब्यौरा क्या है ;